

if any, to be  
filed within two weeks  
thereafter.

30.10.2.9.1994.

Order/Judgment despatched  
to Applicant/Respondent (s)  
on 21/9/94

(B.S. HEGDE)  
MEMBER (J).

118

Dated: 21/9/94.

Applicant by Sh. Sankaranarayana,  
Sh. V.S. Masurkar for Govt. of  
Maharashtra (R-2) and Union  
of India by Sh. Bhatkar.

Admit. Reply within six  
weeks.

The case be listed before  
the Registrar for completion  
of pleadings on 26/10/94 and  
then in the sine die list.  
I.R. to continue.

(R. Rangarajan) (M.S. Jethpande)  
MCA) V/C.

order/Judgment despatched  
to Applicant/Respondent (s)  
on 21/9/94

Vakalatnama filed  
by Shi S. C. Suswama,  
Adv. for R. no 4  
on dtd. 21/9/94.

3  
30/9

Office Notice, Office  
Memorandum, of coram  
Appearance, Tribunal's  
Orders of direction &  
Registrar's Orders.

Tribunal's Orders

OA-816/94.

JULY 8, 1994.

Fixed for AH/IR  
on 8.7.94.

for filed  
by Registrar

Shri Shankar Nanayanan  
counsel for the Applicant.  
None for the Respondents.

Heard Shri Shankar  
Nanayanan, He has shown  
me a list of people  
recommended for promotion  
post for consideration of  
IAS officer. He submits  
that sl. no. 36, Shri S.B.  
Borde, who has been stated  
to be Junior in the list,  
has been posted. Again  
Shri A.S. Survey, sl.  
No. 27, is likely to be  
given a post, in  
circumstances, the  
for Interim Order.

However, considering the  
facts, the only Interim  
order granted is that  
any promotion or posting  
made hereafter will be  
subject to the final  
outcome of this O.A.

The respondent is directed  
to say the same on  
receipt of this O.A.  
To file reply within four  
weeks from the date of  
receipt of this order.

Reply filed by  
RESPD. No. 2  
recd on 9/1/95  
in duplicate  
Jee  
29/1/95

27.01.1995

M.P. 76/95

Heard Shri. K.N. Patel for the  
applicant and Shri. V.S. Masurkar  
and Shri. Suresh Kumar for respondents.

MP No. 76/95  
For Interim  
Relief & Early  
Hearing fixed  
on 27.1.1995.  
Jee  
20/1

We do not think that any post should  
be kept vacant for the applicant and  
we direct by way of an Interim Order  
that any appointment made hereafter  
to the category to which the applicant  
claims appointment, will be subject  
to the result of this petition and this  
shall be made known to the persons  
who would be appointed hereafter, which  
relief has already been granted by order  
dated 08/07/1994.

Prayer to expedite the case  
is rejected.

  
(P.P. SRIVASTAVA)  
MEMBER (A)

  
(M.S. DESHPANDE)  
VICE-CHAIRMAN

Recd affidavit on  
behalf of respondent  
No. 1 on 9/2/95.

1.  
18  
1/2

Dated 22/2/1995

Mr. Patel, Counsel for  
the applicant.

Mr. Suresh Kumar, Counsel  
for the respondents No. 1.

Mr. N.V. Masurkar for Mr.  
V.S. Masurkar, Counsel for R-2.  
R-1-2 replies on record. ~~SE~~  
None for other respondents,  
they have also not filed their  
reply in the matter, though  
sufficient time granted.

Counsel for the applicant  
says that Annexure mentioned  
in Reply of R-1 has not been  
(contd.)

Dated: 26-10-1994.

Applicant in person.  
Mr. Bhattachar, Counsel  
for Respondent no 1.

Mr. Masurkar, Counsel  
for Respondent no 2.

None for R-3, 4 & 5.  
in reply has been  
filed yet by any of  
the respondents.

S.O. to 23/12/1994  
of the Lok-Chance.

SD  
By Registrar

14.11.1994.

M.P. No. 1135/94.

Shri Shankar Narayanan,  
counsel for the applicant.

Shri V.S. Masurkar,  
counsel for Respondent No. 2.

Shri Suresh Kumar,  
proxy for Shri M.J. Sethna,  
counsel for Respondent No. 1.

None for Respondent  
No. 3, 4 and 5.

On the last occasion,  
i.e. on 26/10/1994, the  
Respondents were directed  
to file reply by 23.12.1994.  
No reply has been filed so far.

Applicant has filed  
a M.P. No. 1135/94 for  
early hearing. It is made  
clear to the Learned Counsel  
for the applicant that the  
question of early hearing  
does not arise. In the  
circumstances, M.P. No. 1135/94  
is dismissed.

The matter be  
listed before the Registrar  
on 23/12/1994.

M.R. Kolhatkar  
(M.R. KOLHATKAR)  
MEMBER (A).

B.S. Hegde  
(B.S. HEGDE)  
MEMBER (J)

Dated: 23/12/94

Mr. Bhattachar for Mr.  
Patel, Counsel for applicant.

Mr. Masurkar for Mr.  
Masurkar, Counsel for  
R-2. Mr. Suresh Kumar,

Counsel for R-1. None for  
R-3, 4 & 5. No reply filed  
yet by any of the respds.

S.O. to 22/12/95 of the  
Lok-Chance.

SD  
By Registrar

Contd. 22/2/95

annexed. After going through it was brought to notice that the same annexure has also not been annexed to the Registry's reply.

Counsel for R-1 is directed to attach the necessary annexure to the copies of Counsel for the applicant as well as to the Registry.

The matter be kept in sine-die list. At time of fixing the date of hearing notice may be issued to R-1, 2, 3 and all other private respondents and Counsel for the applicant also. (Rejoinder if any to be filed within two months in record).

*[Signature]*  
Dy. Registrar

TRIBUNAL

Dt. 7/6/99

Matter is taken out from Sine-die List and fixed for Final Hearing on 27/99.

Inform/Issue notices to the parties accordingly.

*[Signature]*  
For DY. REGISTRAR

Notices issued to Applicant/Respondents on 17/6/99

*[Signature]*  
18/6 5/7/99

Per Tribunal	Date
Applicant in person / by Advocate / Respondent by Council.	alone
The matter adjourned to for Final Hearing	5/7/99

Notice dt 17-6-99 issued to R nos 2 & 3 by way of postal memo. Not known

*[Signature]*  
Dy. Registrar

*[Signature]*

Rejoinder of Applicant  
recd. on 17-1-96


MS  
24/1/96

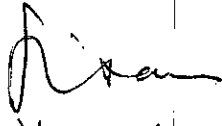
25.07.1999.

Shri M.I. Sethna along with  
Shri V.D. Vadhankar for  
Respondent No. 1.

Shri V.S. Masunkar for  
Respondent No. 2.

Applicant and his counsel  
absent, though the matter  
was once passed over.  
Hence this application is  
dismissed for default.

  
(S.K. Ghosal)  
MCA

  
(S. Venkateshram)  
V/C

Order dated 27/1/99  
to [unclear] cited  
on 23/7/99  
26/7/99